

(2)

OA No. 330 of 2010 of 2010
Kartikeswar Mohanta Applicant
-Versus-
Union of India & Ors. Respondents

1. Order dated: the 30th June, 2010.

C O R A M
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

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Alleging non-consideration of the case of the applicant for providing alternative appointment, taking into consideration his past service, in terms of the extant instructions of the Department, even after the direction of this Tribunal dated 03.07.2006 in OA No. 1271 of 2004 this Original Application has been filed by the Applicant seeking to quash the orders of rejection under Annexures-A/6 & A/7 and to direct the Respondents to consider the case of the applicant for providing alternative appointment in any GDS posts lying vacant in nearby locality. Heard Shri P.K.Padhi, Learned Counsel for the Applicant and Shri S.Mishra, Learned Additional Standing Counsel appearing on notice for the Respondents and perused the materials on record. It is the positive case of the Applicant that since the rejection of the representation was without taking into consideration proper perspective of the matter by making another representation to the Respondent No.2 under Annexure-A/8 he prayed for reconsideration of his grievance and as no order was communicated on the said representation he has approached this Tribunal in the present OA. Learned ASC expressed his inability to express anything on the merit of the matter on the ground that he has not obtained any instruction as copy of the OA has been served on him recently.

2. In view of the above, without expressing any opinion on the merit of the matter and without any waste of time, since the representation for reconsideration of his grievance is pending with the Respondent No.2, as

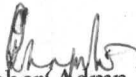
at Annex/8



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agreed to by Learned Counsel for both sides, this Original Application is disposed of at this admission stage with direction to the Respondent No.2 to take a view on the said representation and communicate its decision in a reasoned order to the Applicant within a period 45 days from the date of receipt of copy of this order.

3. Send copies of this order along with OA ^{be sent} to the Respondent No.2 for compliance.


Member(Admn.)